

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 121/Chd/Hry/2017**

## **In the matter of:**

Brij Lal Ashok Kumar

### ...Petitioner-Operational Creditor

Versus.

M/s Tara Chand Rice  
Mills Pvt. Ltd.

...Respondent-Corporate Debtor

Present: Mr. Rakesh Kumar and Mr. Vaibhav Sahni,  
Advocates for the petitioner.  
Mr. Nahush Jain, Advocate for the respondent.

Affidavit of service has been filed by the petitioner alongwith tracking report showing delivery of the postal article containing copy of the application with the Paper Book sent to the corporate-debtor on 06.12.2017. Mr. Nahush Jain, Advocate has filed Memo of Appearance and seeks time to file objections/reply and also Power of Attorney with the resolution of the Board of Directors of the respondent-corporate debtor.

Matter be listed for arguments on 19.12.2017. Reply/objections, if any, be filed at least a day before the date fixed with copy advance to the counsel opposite.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

December 08, 2017

arora